GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:5411
ANSWERED ON:09.05.2012
FRAUDULENT FAKE INSTITUTIONS
Begum Tabassum ;Mahajan Smt. Sumitra;Singh Shri Ijyaraj ;Singh Shri Ratan

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of various rules and regulations against fraudulent/fake educational institutions;
- (b) whether it is a fact that the Government is not applying these rules and regulations against such institutions;
- (c) if so, the reaction of the Government thereto;
- (d) whether the Government is contemplating to bring out a law to check these institutions or amend the present laws;
- (e) if so, the details thereof; and
- (f) the views of the experts and public in this regard to tackle such problems in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (c): It is reported by the University Grants Commission (UGC) that Universities and institutions which are not established as per provisions of the UGC Act, 1956 are enlisted as fake Universities / Education Institutions. UGC issues 'Public Notice', 'Press Releases' and paid advertisements in press for awareness of general public/students in the leading daily newspapers at the beginning of academic session cautioning aspiring students not to seek admission in such institutions. A list of fake institutions is also put up by the UGC on its website.

The All India Council for Technical Education (AICTE) puts up a list of unapproved institutions running programmes without AICTE Approval. AICTE also issue letters to the unapproved institutions advising them to close down the operation of unapproved programmes and approach AICTE for seeking approval through the notified procedure. The State Governments concerned are also informed to take necessary action against such institutions. AICTE publishes advertisements in the newspapers from time to time for public awareness

- (d) &(e): Yes, Sir. The Central Government has introduced the Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010 in Parliament. The Bill provides for the prohibition of certain unfair practices in higher educational institutions and to protect the interests of students.
- (f): Wide ranging consultations were undertaken with experts and public before finalising the above-mentioned legislation.